

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 28/82-ALC4/2008 MEETING DATE : 07.10.2008

The Meeting No.28/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 due for 07.10.2008 was actually held on **08.10.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir singh, IA
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri A. Malik, Dy. Director, Department of MSME
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.26/09 dated 23.09.2008 and 27/09 dated 30.09.2008 were ratified by the Committee.

Case No.B-222	M/S Shilpa Medicare Ltd.			
Norms Committee Meeting No.28/09	F.No.01/83/50/1382/AM07			
Meeting Date: 08.10.2008	RA F.07/24/040/879/AM07			
Adv.Lic.No.0710050972 dated 29.02.2007				
Committee Considered case as per agenda and in light of its earlier decision taken in its 38/08 meeting dated 22.01.2008 vide Case No.B-510 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
N+-[β-D-Ribofuranosyl]-5-hydroxyimidazole-2-carboxamide Technical Grade (ITC(HS)No.29420090)	1kg.	1.	N-(2,3,5-Tri-O-Benzoyl)-B-D-Ribofuranosyl)-5-Hydroxy Imidazole-4-carboxamide	7.50kg
		2.	Amberlite IRC 748 Resin	0.95kg
		3.	Amberlite IRA 900 Ciresin	1.70kg
		4.	Tetrahydrofuran	18.66kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-223	M/S Kores (India) Ltd.
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Norms Committee Meeting No.28/09	F.No.01/83/50/502/AM08
Meeting Date: 08.10.2008	RA F.03/94/40/1071/AM08
Adv.Lic.No.0310460246 dated 06.02.2008	
Committee decided to forward a copy of application alongwith representation of the firm to PI Division for their comments. Accordingly, case was deferred for 04.11.2008.	

Case No.B-224	M/S Sci Tech Specialities Pvt. Ltd.
Norms Committee Meeting No.28/09	F.No.01/82/50/580/AM08
Meeting Date: 08.10.2008	RA F.03/95/040/01130/AM08
Adv.Lic.No.0310461460 dated 18.02.2008	
Committee decided to call for the chemical name of import item Stabilizer Anti Oxidant Blend from firm. Accordingly, case was deferred for 04.11.2008.	

Case No.B-225	M/S Siddi Vinayaka Spechem Pvt. Ltd.
Norms Committee Meeting No.28/09	F.No.01/87/50/1441/AM06
Meeting Date: 08.10.2008	RA F.07/24/040/915/AM06
Adv.Lic.No.0710043512 dated 06.03.2006	
Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 18.11.2008.	

Case No.B-226	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.28/09	F.No.01/82/50/449/AM08
Meeting Date: 08.10.2008	RA F.03/95/040/00634/AM08
Adv.Lic.No.0310450751 dated 20.11.2007	
Committee decided to call for details of manufacturing process with chemical equation, molecular formula, molar weight and chemical name of the export product from firm. Accordingly, case was deferred for 18.11.2008.	

Case No.B-227	M/S Redox Pharmachem Pvt. Ltd.			
Norms Committee Meeting No.28/09	F.No.01/82/50/600/AM09			
Meeting Date: 08.10.2008	RA F.05/24/040/00190/AM09			
Adv.Lic.No.051022426 dated 19.06.2008				
Committee Considered case as per agenda and in consultation with technical authority present in meeting decided to revise the norms as follows:-				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Piperitone 95%	1kg.	1.	Piperitone 70%	1.39 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-228	M/S Salicylates and Chemicals Pvt. Ltd.
Norms Committee Meeting No.28/09	F.N.01/83/50/527/AM08
Meeting Date: 08.10.2008	RA F.09/24/040/75/AM08
Adv.Lic.No.0910030571 dated 15.06.2007	
Committee Considered case as per agenda and consultation with technical authority present in the meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-229	M/S Vivimed Labs Ltd.
Norms Committee Meeting No.28/09	F.No.01/83/50/1552/AM08
Meeting Date: 08.10.2008	RA F.09/24/040/00311/AM08
Adv.Lic.No.0910032056 dated 12.11.2007	
Committee decided to forward a copy of application along with a copy of representation to PI Division for their comments. Accordingly, case was deferred for 18.11.2008.	

Case No.B-230	M/S Redox Pharmachem Pvt. Ltd.
Norms Committee Meeting No.28/09	F.No.01/82/50/440/AM08
Meeting Date: 08.10.2008	RA F.05/24/040/500/AM08
Adv.Lic.No.0510210770 dated 18.10.2007	
Committee decided to defer case for 04.11.2008 for comments of Chemical Division.	

Case No.B-231	M/S Rallis India Ltd.
Norms Committee Meeting No.28/09	F.No.01/83/50/90/AM07
Meeting Date: 08.10.2008	RA F.03/95/040/1556/AM06
Adv.Lic.No.0310377448 dated 25.04.2006	
Committee considered case as per agenda and in light of written comments of P.C. Division vide their O.M. No.46011/70/2006-PC.II signed copy handed over in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.	

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Polyetherketoneketone (PEKK) 60/40	1kg.	1.	Terephthloyl Chloride (TCL)	0.437 kg
		2.	Isophthaloyl Chloride	0.271 kg

Polyetherketoneketone (PEKK) 70/30	1 kg.	1.	Terephthloyl Chloride (TCL)	0.535 kg
		2.	Isophthaloyl Chloride (ICL)	0.222 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-232	M/S Redox Pharmachem Pvt. Ltd.
Norms Committee Meeting No.28/09	F.No.01/83/50/1547/AM08
Meeting Date: 08.10.2008	RA F.05/24/040/624/AM08
Adv.Lic.No.0510211848 dated 08.11.2007	
Committee decided to defer case for 04.11.2008 for comments of Chemical Division.	

Case No.A-83	M/S Dabur Pharma Ltd.			
Norms Committee Meeting No.28/09	F.No.01/82/162/346/AM09			
Meeting Date: 08.10.2008	RA Fo.05/24/040/254/AM09			
Case under para 4.4.2 of HBP				
Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/75/2005-PI-III, signed copy handed over in meeting, and in consultation with technical authority present in meeting decided to issue Advance Authorisation under para 4.4.2 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Buflomedil Hcl	1 kg.	1.	Pyrrolidine	0.767 kg
		2.	4-Chloro butyryl chloride	2.03 kg
		3.	1,3,5 trimethoxy benzene	1.24 kg
		4.	Methylene Chloride	1.62 kg
RA concerned may take further necessary action as per above decision of NC.				

1	Case No.:71/42/82-ALC4/2007		Party Name:RALLIS INDIA LIMITED		Meet No/Date:28/82-ALC4/2008 07.10.2008		Status:Case Approved	
	HQ File :01/82/050/00407/AM08/		RLA File :03/95/040/00251/AM08/		Lic.No/Date:0310433412 21.06.2007			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by P.C. Division vide their O.M. No.46011/70/2006-PC.II dated 03.09.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.							
Export product		Export Qty.	Sl.No.	Import items		Qty. allowed		

Polyetherketoneketone (PEKK) 60/40	1kg.	1.	Terephthloyl Chloride (TCL)	0.437 kg
		2.	Isophthaloyl Chloride	0.271 kg
		3.	Methanol	0.295 kg
		4.	Diphenyl Oxide (DPO)	0.675 kg
		5.	Hexane	0.195 kg
		6.	Aluminium Chloride	2.330 kg
Polyetherketoneketone (PEKK) 70/30	1 kg.	1.	Terephthloyl Chloride (TCL)	0.535 kg
		2.	Isophthaloyl Chloride (ICL)	0.222 kg
		3.	Methanol	0.295 kg
		4.	Diphenyl Oxide (DPO)	0.675 kg
		5.	Hexane	0.195 kg
		6.	Aluminium Chloride	2.330 kg

RA concerned may take further necessary action as per above decision of NC.

2	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date:04.11.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 04.11.2008.			

3	Case No.:15/20/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00808/AM09/	RLA File :02/24/040/00183/AM08/	Lic.No/Date:0210106154 19.11.2007	Defer Date:04.11.2008
	Decision : Committee decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 04.11.2008.			

4	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date:18.11.2008
	Decision :Committee considered case as per agenda and perused the reply of the firm. Committee observed that the firm has not given the specific information to point No.1 of DGFT letter dated 14.08.2008. It was, therefore, decided to call for again specific information information alongwith supporting documents from firm. Accordingly, case was deferred for 18.11.2008.			

5	Case No.:37/6/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
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HQ File :01/82/050/00120/AM09/	RLA File :03/95/040/00916/AM08/	Lic.No/Date:0310455865 31.12.2007	Defer Date:04.11.2008
Decision :Committee decided to defer case for 04.11.2008 for comments of Chemical Division.			

6	Case No.:57/20/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Rejected
	HQ File :01/82/050/00850/AM09/	RLA File :03/95/040/00961/AM08/	Lic.No/Date:0310456184 02.01.2008	
	Decision :Committee considered the case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 25.08.2008, but no reply has been received and in absence of data, norms can not be fixed. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

7	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved									
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/93/2008-PI-III dated 16.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Artesunate Int.PH3 (Artcsunatc, Assay 99% to 101%)</td><td>1 kg.</td><td>1.</td><td>Artemisinin 99-Pet Powder</td><td>0.9259 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Artesunate Int.PH3 (Artcsunatc, Assay 99% to 101%)	1 kg.	1.	Artemisinin 99-Pet Powder
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Artesunate Int.PH3 (Artcsunatc, Assay 99% to 101%)	1 kg.	1.	Artemisinin 99-Pet Powder	0.9259 kg									

8	Case No.:56/20/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
	HQ File :01/82/050/00849/AM09/	RLA File :03/94/040/01274/AM07/	Lic.No/Date:0310457744 16.01.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/57/2008/Ch.II dated 11.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N,N-Dimethyl Benzyl Amine	1 kg.	1.	Dimethyl Amine 40% aqueous solution	0.926 kg
		2.	Benzyl Chloride	1.041 kg

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:15/12/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM09/	RLA File :07/24/040/00050/AM09/	Lic.No/Date:0710057454 16.05.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

10	Case No.:23/20/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00816/AM09/	RLA File :09/21/040/00559/AM07/	Lic.No/Date:0910034001 19.05.2008	Defer Date:04.11.2008
	Decision :Committee decided to defer case for 04.11.2008 for comments of PI Division.			

11	Case No.:26/10/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00318/AM09/	RLA File :08/24/040/00029/AM09/	Lic.No/Date:0810072024 22.05.2008	Defer Date:04.11.2008
	Decision :Committee considered case as per agenda and observed that Chemical Division, C&PC vide letter dated 16.09.2008 has called for the following information, but no reply has been received:- 1. Authentic/printed technical literature in support of percentage yield or norms applied for import. 2. Stagewise % yield on Mol. Weight basis alongwith justification. 3. Production of export item for the past 2 years upto August, 2008 and corresponding consumption of each input duly certified by C.A. It was, therefore, decided to await reply of firm and defer case for 04.11.2008.			

12	Case No.:147/11/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00467/AM09/	RLA File :04/24/040/00022/AM09/	Lic.No/Date:0410095980 22.05.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

13	Case No.:61/14/82-ALC4/2008	Party Name:PHAARMASIA LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00613/AM09/	RLA File :09/24/040/00041/AM09/	Lic.No/Date:0910034054 23.05.2008	Defer Date:04.11.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 04.11.2008.			

14	Case No.:63/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Rejected
	HQ File :01/82/050/00615/AM09/	RLA File :09/24/040/00053/AM09/	Lic.No/Date:0910034055 23.05.2008	
	Decision :Committee considered case as per agenda and observed that the firm vide Chemical Division letter dated 22.07.2008 was requested to furnish technical information, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

15	Case No.:21/14/82-ALC4/2008	Party Name:NIKITA CHEMICAL INDUSTRIES	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM09/	RLA File :03/95/040/00163/AM09/	Lic.No/Date:0310472488 29.05.2008	Defer Date:04.11.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 04.11.2008.			

16	Case No.:1/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved												
	HQ File :01/82/050/00469/AM09/	RLA File :05/24/040/00146/AM09/	Lic.No/Date:0510221655 05.06.2008													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2008/Ch.III dated 09.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Di-Ethyl Maleate</td><td rowspan="2">1 kg.</td><td>1.</td><td>Maleic Anhydride</td><td>0.633 kg</td></tr> <tr> <td>2.</td><td>Ethanol</td><td>0.594 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Di-Ethyl Maleate	1 kg.	1.	Maleic Anhydride	0.633 kg	2.	Ethanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Di-Ethyl Maleate	1 kg.	1.	Maleic Anhydride	0.633 kg												
		2.	Ethanol	0.594 kg												

17	Case No.:24/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2008	Status:Case
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			07.10.2008	Deferred
	HQ File :01/82/050/00576/AM09/	RLA File :03/94/040/00148/AM09/	Lic.No/Date:0310473302 05.06.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

18	Case No.:87/14/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00639/AM09/	RLA File :07/24/040/00107/AM09/	Lic.No/Date:0710057749 06.06.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

19	Case No.:20/12/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved															
	HQ File :01/82/050/00488/AM09/	RLA File :08/24/040/00039/AM09/	Lic.No/Date:0810072444 09.06.2008																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PC Division vide their O.M. No.46011/74/2008-PC.II dated 24.09.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Lapox XH-65</td><td>1 kg.</td><td>1.</td><td>Aniline</td><td>0.984 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Methanol</td><td>0.207 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lapox XH-65	1 kg.	1.	Aniline	0.984 kg			2.	Methanol	0.207 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Lapox XH-65	1 kg.	1.	Aniline	0.984 kg															
		2.	Methanol	0.207 kg															
	RA concerned may take further necessary action as per above decision of NC.																		

20	Case No.:7/16/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00700/AM09/	RLA File :03/95/040/00209/AM09/	Lic.No/Date:0310473617 09.06.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PC Division.			

21	Case No.:28/14/82-ALC4/2008	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Rejected
	HQ File :01/82/050/00580/AM09/	RLA File :03/94/040/00191/AM09/	Lic.No/Date:0310474041 10.06.2008	
	Decision :Committee considered case as per agenda and observed that Chemical Division, Department of C&PC vide their letter No.14010/36/2008-Ch.III dated 28.07.2008 has called for technical information, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:2/14/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
	HQ File :01/82/050/00554/AM09/	RLA File :52/24/040/00004/AM09/	Lic.No/Date:5210023736 17.06.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

23	Case No.:79/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00631/AM09/	RLA File :03/94/040/00295/AM09/	Lic.No/Date:0310475486 19.06.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

24	Case No.:1/16/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00694/AM09/	RLA File :07/24/040/00143/AM09/	Lic.No/Date:0710058296 03.07.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

25	Case No.:25/16/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Rejected
	HQ File :01/82/050/00718/AM09/	RLA File :05/24/040/00242/AM09/	Lic.No/Date:0510223574 09.07.2008	
	Decision : Committee considered case as per agenda and observed that RA/firm were requested to furnish application, copy of DML, if applicable and technical details as per Appendix 33 vide letter dated 14.08.2008, but no reply has been received and norms can not be fixed in absence of required documents. It was, therefore, decided to close the case.			

26	Case No.:30/16/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00723/AM09/	RLA File :05/24/040/00136/AM09/	Lic.No/Date:0510223638 09.07.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

27	Case No.:31/16/82-ALC4/2008	Party Name:MAYUKA LABS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2008	Status:Case
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			07.10.2008	Deferred
	HQ File :01/82/050/00724/AM09/	RLA File :05/24/040/00156/AM09/	Lic.No/Date:0510223639 10.07.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

28	Case No.:4/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Rejected
	HQ File :01/82/050/00757/AM09/	RLA File :09/24/040/00129/AM09/	Lic.No/Date:0910034661 16.07.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish end use of export product and supporting technical literature vide letter dated 25.08.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

29	Case No.:5/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00758/AM09/	RLA File :09/24/040/00148/AM09/	Lic.No/Date:0910034662 16.07.2008	Defer Date:04.11.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish end use of export product and supporting technical literature vide letter dated 15.09.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 04.11.2008.			

30	Case No.:17/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00770/AM09/	RLA File :04/24/040/00091/AM09/	Lic.No/Date:0410097322 21.07.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

31	Case No.:20/18/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved	
	HQ File :01/82/050/00773/AM09/	RLA File :09/24/040/00130/AM09/	Lic.No/Date:0910034725 22.07.2008		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/114/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Levetiracetam	1 kg.	1.	(S)+2-Amino Butyramide Hcl	1.327 kg

		2.	4-Chlorobutryl Chloride	1.35 kg
		3.	Acetonitrile	2.71 kg
		4.	Potassium Carbonate	1.17 kg
		5.	Methylene Chloride	1.93 kg
		6.	Di-Isopropyl Ether	1.30 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:21/18/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00774/AM09/	RLA File :08/24/040/00066/AM09/	Lic.No/Date:0810073464 22.07.2008	Defer Date:04.11.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 12.09.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer case for 04.11.2008.			

33	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Defer Date:04.11.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 04.11.2008.			

34	Case No.:10/20/82-ALC4/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00802/AM09/	RLA File :03/95/040/00358/AM09/	Lic.No/Date:0310480301 25.07.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of Chemical Division.			

35	Case No.:2/20/82-ALC4/2008	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00794/AM09/	RLA File :05/24/040/00232/AM09/	Lic.No/Date:0510224474 28.07.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of Chemical Division.			

36	Case No.:5/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
	HQ File :01/82/050/00797/AM09/	RLA File :05/24/040/00269/AM09/	Lic.No/Date:0510224493 28.07.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/97/2008-PI-III dated 11.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-5,6-Dihidro-11-H-Benzo (5,6) Ciclohepta (1,2B) Piridine-11-one (L7)	1 kg.	1.	3-Chlorobenzyl Cyanide	1.80 kg
		2.	Sodium Methoxide	1.20 kg
		3.	Hydrazine Hydrate	1.26 kg
		4.	N N Dimethyl Carbomoyl Chloride	2.20 kg
		5.	Sodium Cyanide	0.20 kg
		6.	Potassium Carbonate	0.93 kg
		7.	NN Dimethyl Formamide	0.05 kg
		8.	Toluene	7.14 kg
		9.	Methylene Chloride	4.45 kg
		10.	Acetonitrile	0.91 kg
		11.	Isopropyl Alcohol	1.62 kg

It was decided to call for Consumption and Production data duly certified by Central Excise Authorities through Pharmexcil for the export product Loratidine (SION A-2409) on account of improvement of yields obtained by some firms to decide about SION revision.

RA concerned may take further necessary action as per above decision of NC.

37	Case No.:6/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
	HQ File :01/82/050/00798/AM09/	RLA File :05/24/040/00270/AM09/	Lic.No/Date:0510224498 28.07.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/97/2008-PI-III dated 11.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-11 Hidroxy-N-Methyl Piperidino Azatadine (L8)	1 kg.	1.	3-Chlorobenzyl Cyanide	1.82 kg
		2.	Sodium Hydrate	1.218 kg
		3.	Hydrazine Hydrate	1.28 kg
		4.	N,N-Dimethyl Carbomoyl Chloride	2.233 kg
		5.	Sodium Cyanide	0.203 kg
		6.	Potassium Carbonate	0.93 kg
		7.	N N-Dimethyl Formamide	0.05 kg
		8.	Toluene	4.97 kg
		9.	Methylene Chloride	3.09 kg

		10.	Acetonitrile	0.63 kg
		11.	Tetrahydrofuran	3.35 kg
		12.	Isopropyl Alcohol	2.12 kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:7/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00799/AM09/	RLA File :05/24/040/00271/AM09/	Lic.No/Date:0510224505 28.07.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

39	Case No.:35/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00828/AM09/	RLA File :07/24/040/00222/AM09/	Lic.No/Date:0710058848 01.08.2008	Defer Date:04.11.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 04.11.2008.			

40	Case No.:59/20/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00852/AM09/	RLA File :09/24/040/00160/AM09/	Lic.No/Date:0910034948 06.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

41	Case No.:58/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00851/AM09/	RLA File :07/24/040/00227/AM09/	Lic.No/Date:0710058900 06.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of Chemical Division.			

42	Case No.:7/22/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00870/AM09/	RLA File :03/94/040/00393/AM09/	Lic.No/Date:0310481979 08.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

43	Case No.:8/22/82-ALC4/2008	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00871/AM09/	RLA File :09/24/040/00168/AM09/	Lic.No/Date:0910035010 12.08.2008	Defer Date:04.11.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 04.11.2008.			

44	Case No.:25/22/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00888/AM09/	RLA File :07/24/040/00246/AM09/	Lic.No/Date:0710059109 14.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of Chemical Division.			

45	Case No.:4/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00937/AM09/	RLA File :09/24/040/00224/AM09/	Lic.No/Date:0910035166 28.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of Chemical Division.			

46

Case No.:5/24/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
HQ File :01/82/050/00938/AM09/	RLA File :05/24/040/00342/AM09/	Lic.No/Date:0510226449 28.08.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments of PI Division vide their U.O. No.35011/20/2007-PI-III, signed copy handed over in meeting, in another case and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketroreducatsse YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized	0.90 Gram

form, monosodium salt (Enzyme NADP)

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:6/24/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00939/AM09/	RLA File :02/24/040/00145/AM09/	Lic.No/Date:0210116684 29.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PC Division.			

48	Case No.:11/24/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00944/AM09/	RLA File :09/24/040/00088/AM09/	Lic.No/Date:0910035174 29.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

49	Case No.:19/24/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00952/AM09/	RLA File :09/24/040/00191/AM09/	Lic.No/Date:0910035185 29.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

50	Case No.:28/24/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/00961/AM09/	RLA File :03/94/040/00555/AM09/	Lic.No/Date:0310484907 02.09.2008	Defer Date:04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

51	Case No.:6/28/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01055/AM09/	RLA File :11/24/040/00009/AM09/	Lic.No/Date:1110018445 19.09.2008	Defer Date: 18.11.2008
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

52	Case No.:7/28/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01056/AM09/	RLA File :11/24/040/00014/AM09/	Lic.No/Date:1110018446 19.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

53	Case No.:1/28/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01050/AM09/	RLA File :07/24/040/00338/AM09/	Lic.No/Date:0710060015 22.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

54	Case No.:2/28/82-ALC4/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01051/AM09/	RLA File :09/24/040/00479/AM08/	Lic.No/Date:0910035368 23.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

55	Case No.:3/28/82-ALC4/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01052/AM09/	RLA File :09/24/040/00478/AM08/	Lic.No/Date:0910035370 23.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

56	Case No.:4/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01053/AM09/	RLA File :09/24/040/00245/AM09/	Lic.No/Date:0910035373 23.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

57	Case No.:5/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case
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HQ File :01/82/050/01054/AM09/	RLA File :09/24/040/00242/AM09/	Lic.No/Date:0910035376 23.09.2008	Deferred Defer Date: 18.11.2008
Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

58

Case No.:8/28/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved	
HQ File :01/82/050/01057/AM09/	RLA File :03/94/040/00630/AM09/	Lic.No/Date:0310487487 23.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated nil and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Stavudine Capsules 15 mg [Stavudine = 15.30 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine
Stavudine Capsules 20mg [Stavudine = 20.40 mg]	1 Kg.	2.	Butyl Acetate	2.09 kg/kg of Stavudine
Stavudine Capsules 30 mg [Stavudine = 30.60 mg]	1 Kg.			
Stavudine Capsules 40 mg [Stavudine = 40.80 mg]	1 kg.			
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:9/28/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved	
	HQ File :01/82/050/01058/AM09/	RLA File :03/94/040/00523/AM09/	Lic.No/Date:0310487505 23.09.2008		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/11/2008/Ch.II dated 22.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	2-Coumaranone 30% in	1 kg.	1.	Ortho Chloro Phenyl Acetic Acid	0.653 kg

	Acetic Anhydride 70%	2.	Caustic Soda Flakes	0.900 kg
		3.	Toluene	0.266 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:10/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01059/AM09/	RLA File :03/95/040/00374/AM09/	Lic.No/Date:0310487704 24.09.2008	Defer Date: 04.11.2008
	Decision: Committee decided to defer case for 04.11.2008 for comments of PI Division.			

61	Case No.:11/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01060/AM09/	RLA File :03/95/040/00510/AM09/	Lic.No/Date:0310487712 24.09.2008	Defer Date: 04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

62

Case No.:12/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
HQ File :01/82/050/01061/AM09/	RLA File :03/95/040/00488/AM09/	Lic.No/Date:0310487721 24.09.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 24/82 meeting held on 09.09.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin BP/USP	1 Kg.	1.	Sodium Rifa-S	1.02 KGA
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperazine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg.
		6.	Isopropyl alcohol	0.615 kg
		7.	Dimethyl formamide	0.80 kg
		8.	Tertiary Butyl Amine	0.314 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-methyl piperazine	0.16 kg

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:13/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01062/AM09/	RLA File :03/95/040/00515/AM09/	Lic.No/Date:0310487728 24.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

64	Case No.:14/28/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01063/AM09/	RLA File :05/24/040/00403/AM09/	Lic.No/Date:0510228086 24.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

65	Case No.:15/28/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01064/AM09/	RLA File :07/24/040/00340/AM09/	Lic.No/Date:0710060093 24.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

66	Case No.:16/28/82-ALC4/2008	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01065/AM09/	RLA File :07/24/040/00339/AM09/	Lic.No/Date:0710060094 24.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

67	Case No.:17/28/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01066/AM09/	RLA File :03/95/040/00508/AM09/	Lic.No/Date:0310487903 25.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

68

Case No.:18/28/82-ALC4/2008	Party Name:OM INTERCONTINENTAL	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved	
HQ File :01/82/050/01067/AM09/	RLA File :03/95/040/00337/AM09/	Lic.No/Date:0310487909 25.09.2008		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/147/2005/Ch.II, signed copy handed over in meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5-Sulfonic Acid	1 kg.	1.	Ortho Toluidine	0.786 kg
		2.	Caustic Soda	0.310 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:19/28/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01068/AM09/	RLA File :03/95/040/00519/AM09/	Lic.No/Date:0310487917 25.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

70

Case No.:20/28/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
HQ File :01/82/050/01069/AM09/	RLA File :03/95/040/00453/AM09/	Lic.No/Date:0310487920 25.09.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/37/2007/Ch.II dated 06.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Amino-1-Hydroxy benzene-4-Sulfonic Acid-2'-Carboxy Phenyl Amide OR 2-Amino Phenol-4-(2'-Carboxy-Sulfanilide) OR	1 kg.	1.	2-Amino-1-Hydroxy benzene-4-Sulfonic Acid-2'-Carboxy Phenyl Amide OR 2-Amino Phenol-4-(2'-Carboxy-Sulfanilide) OR	1.10 kg

AC Acid (purity 98% Min.)		AC Acid (Dull Cream Colour) Purity 97% Min.	
RA concerned may take further necessary action as per above decision of NC.			

71	Case No.:21/28/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved									
	HQ File :01/82/050/01070/AM09/	RLA File :03/95/040/00463/AM09/	Lic.No/Date:0310487924 25.09.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/77/2007/Ch.II dated 06.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td> Bisphenol Amino Sulfonyl Ester OR Propane-2-2'Diphenyl-4-4' Bis (2-Amino Phenyl)-1-Sulfonyloxy OR BA Acid (Purity 96% Min.) </td><td>1 kg.</td><td>1.</td><td> Bisphenol Amino Sulfonyl Ester OR Propane-2-2'Diphenyl-4-4' Bis (2-Amino Phenyl)-1-Sulfonyloxy OR BA Acid (Purity 95% Min.) (Dull Yellowish Powder) </td><td>1.10 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Bisphenol Amino Sulfonyl Ester OR Propane-2-2'Diphenyl-4-4' Bis (2-Amino Phenyl)-1-Sulfonyloxy OR BA Acid (Purity 96% Min.)	1 kg.	1.	Bisphenol Amino Sulfonyl Ester OR Propane-2-2'Diphenyl-4-4' Bis (2-Amino Phenyl)-1-Sulfonyloxy OR BA Acid (Purity 95% Min.) (Dull Yellowish Powder)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Bisphenol Amino Sulfonyl Ester OR Propane-2-2'Diphenyl-4-4' Bis (2-Amino Phenyl)-1-Sulfonyloxy OR BA Acid (Purity 96% Min.)	1 kg.	1.	Bisphenol Amino Sulfonyl Ester OR Propane-2-2'Diphenyl-4-4' Bis (2-Amino Phenyl)-1-Sulfonyloxy OR BA Acid (Purity 95% Min.) (Dull Yellowish Powder)	1.10 kg									
RA concerned may take further necessary action as per above decision of NC.													

72	Case No.:24/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01073/AM09/	RLA File :03/95/040/00399/AM09/	Lic.No/Date:0310487966 26.09.2008	Defer Date: 04.11.2008
	Decision :Committee decided to defer case for 04.11.2008 for comments of PI Division.			

73	Case No.:25/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
	HQ File :01/82/050/01074/AM09/	RLA File :03/95/040/00536/AM09/	Lic.No/Date:0310487968 26.09.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 24/82 meeting held on 09.09.2008 dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin BP/USP	1 Kg.	1.	Sodium Rifa-S	1.02 KGA
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperazine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg.
		6.	Isopropyl alcohol	0.615 kg
		7.	Dimethyl formamide	0.80 kg
		8.	Tertiary Butyl Amine	0.314 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-methyl piperazine	0.16 kg

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:26/28/82-ALC4/2008	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
	HQ File :01/82/050/01075/AM09/	RLA File :03/95/040/00235/AM09/	Lic.No/Date:0310487970 26.09.2008	
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/99/2006/Ch.I, signed copy handed over in meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Glycerol Mono Oleate	1 kg.	1.	Glycerine	0.273 kg
		2.	Oleic Acid (Max. 80%)	0.830kg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:32/28/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Approved
	HQ File :01/82/050/01081/AM09/	RLA File :03/94/040/00566/AM09/	Lic.No/Date:0310488004 26.09.2008	
	Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/214/2006-PI-II, signed copy handed over in meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ramipril Precursor II (Step 3)	1 kg.	1.	L-Serinemethylester Hcl	1.38 kg
		2.	Phosphorous Pentachloride	2.08 kg
		3.	Methylene Chloride	1.76 kg
		4.	Acetyl Chloride	0.59 kg

RA concerned may take further necessary action as per above decision of NC.

76	Case No.:33/28/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01082/AM09/	RLAFile: 03/94/040/00597/AM09/	Lic.No/Date:0310488011 26.09.2008	Defer Date: 04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

77	Case No.:22/28/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01071/AM09/	RLA File :07/24/040/00360/AM09/	Lic.No/Date:0710060188 29.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

78	Case No.:23/28/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01072/AM09/	RLA File :07/24/040/00361/AM09/	Lic.No/Date:0710060189 29.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

79	Case No.:27/28/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01076/AM09/	RLA File :09/24/040/00268/AM09/	Lic.No/Date:0910035456 29.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

80	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:28/82-ALC4/2008	Status:Case
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			07.10.2008	Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

81	Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

82	Case No.:30/28/82-ALC4/2008	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01079/AM09/	RLA File :09/24/040/00211/AM09/	Lic.No/Date:0910035468 29.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			

83	Case No.:31/28/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2008 07.10.2008	Status:Case Deferred
	HQ File :01/82/050/01080/AM09/	RLA File :05/24/040/00420/AM09/	Lic.No/Date:0510228483 29.09.2008	Defer Date: 18.11.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.11.2008.			